

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: : CHENNAI**

ORIGINAL APPLICATION No. 203 of 2021 (SZ)

I.A.No. 140 of 2021 (SZ)

IN THE MATTER OF:

Meenava Thanthai K.R. Selvaraj Kumar
Meenava Nala Sangam
Chennai

.. Applicants

-versus-

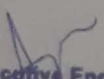
State of Tamil Nadu through
The Chief Secretary
Chennai and Ors.

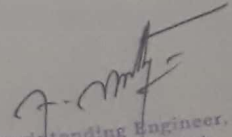
.. Respondents

**Report filed by the Superintending Engineer, WRD, Palar Basin
Circle, Chennai-5**

I, A. Muthaiya, s/o. Asokan, aged about 57 years residing at "C" Block, 207, Casagrand Aristo Apartments, Nobel Street, Nanganallur, Chennai-61 in my capacity as Superintending Engineer, WRD, Palar Basin Circle, Chennai in charge of the impugned mouth of the River Cooum, filing this report pursuant to the orders dated 21.02.2022 made by this Hon'ble Tribunal in the O.A. herein inter alia as follows in paragraphs 7, 8 and 9 :

2. I state that the River Cooum is under the control of the Palar Basin Circle and that I am competent to file this report pursuant to the directions of this Hon'ble Tribunal as stated above.


Executive Engineer, PWD., WRD.,
Araniyar Basin Division, Chennai-5.

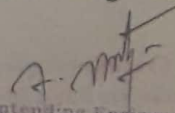

Superintending Engineer, WRD,
Palar Basin Circle,
Chepauk, Chennai-5.

"7. As regards the report which was extracted in the earlier order is concerned, the Water Resources Department (WRD) has mentioned that the sand removed from the river mouth would be used for filling up the low lying portions of the proposed memorial for Muthamizh Arignar Dr. Kalaignar at Arignar Anna Memorial Campus at Kamarajar Salai, Chepauk, for which, necessary Administrative Sanction has been accorded as per G.O. Ms. 144, Tamil Development and Information (Memorials) Department dated 08.11.2021, for which, a request has been made by the Public Works Department (Buildings) to the Chief Engineer, WRD, Chennai Region, Chennai - 5.

8. They have not produced the Government Order referred in the report and they have not mentioned as to whether the sand that has been removed from the river mouth can be shifted to any other place or it can be used for any other purpose without obtaining necessary permission from the State Coastal Zone Management Authority or other clearances required in this regard

"9. The Chief Engineer, Water Resources Department (WRD) is directed to file a report as to what is the quantity of sand that has been removed from the river mouth to ensure free flow of water in Cooum River, what is the quantity of sand that is required for the proposed work and whether any other

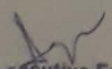

Executive Engineer, PWD, WRD..
Araniyar Basin Division, Chennai-5

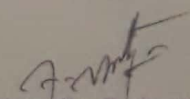

Superintending Engineer, WRD..
Palar Basin Circle,
Chepauk, Chennai-5.

permission as per the provision of the Mining laws and other environmental laws is required for this purpose".

2. It is stated with regard to the above directions of this Hon'ble Tribunal that the copy of G.O.Ms.No. 144, Tamil Development and Information (Memorials) Department dated 08.11.2021 is filed herewith. It is further stated that the Engineer-in-Chief (Buildings) and Chief Engineer (Buildings, Chennai-5 has directly addressed the Government vide LetterNo. AEE/T11/F. 56453/Memorial/2021 datedd 24.01.2022 seeking permission to use the dredged sea sand removed from the mouth in course of clearing mouth. The orders of the Government are still awaited and further action would be taken after the receipt of the Government orders.

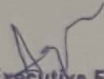
3. It is also stated that the accumulated sand bar removed from the mouth and usually dumped during monsoonal periods when the tidal waves would be very active close to shore line and the dumped sand would recede when the tidal waves recede in off season. Now that, the dumped sand is required by the Chief Engineer (Buildings) for filling up the low pockets of the back side of memorials campus. It is for the Chief Engineer (Buildings) to lift the dumped sand and convey to the low lying areas after getting necessary approvals from the authorities concerned if required and the WRD is not involved in this activity if permission is accorded by the Government. The sand was dumped while clearing the mouth from time to time when accumulation was seen.

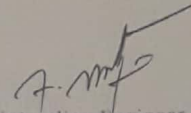

Executive Engineer, PWD., WRD.
Araniyar Basin Division, Chennai-5.


Superintending Engineer, WRD.
Palar Basin Circle,
Chepauk, Chennai-5.

4. It is stated that the quantum of sand dumped while clearing the mouth is about 3150 cubic metre and the same would be used for filling up the low pockets and evenly spread in the same area wherever necessary so that the sea water does not upswing beyond the shore line due to the tidal waves.

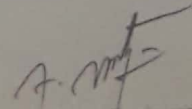
5. It is, therefore, prayed that this Hon'ble Court may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice.


Executive Engineer, PWD., WRD.,
Araniyar Basin Division, Chennai-5.


Superintending Engineer, WRD.
Palar Basin Circle,
Chepauk, Chennai-5.

VERIFICATION

I, A. Muthaiya, s/o. Asokan, officiating as Superintending Engineer, WRD, Palar Basin Circle, Chennai-5, do verify that the submissions made from paragraphs 1 to 6 are true and correct to the best of my knowledge from records and I signed this on this...!!^{Hu}.....Day of March 2022 at Chennai.


Superintending Engineer, WRD.
Palar Basin Circle,
Chepauk, Chennai-5.



தருக்கம்

நினைவகங்கள் - செய்தி மக்கள் தொகுப்புத் துறை - சட்டமன்றப் பேரவை விதி எண் 110-ன் கீழ் மாண்புமிகு முதலமைச்சர் அவர்களால் வெளியிடப்பட்ட அறிவிப்பு - தமிழினத் தலைவர் கலைஞர் அவர்கள் ஆற்றிய அரும்பணிகளைப் போற்றும் விதமாக சென்னை, காமராஜர் சாலை, அண்ணா நினைவிட வளாகத்தில் 2.21 ஏக்கர் பரப்பளவில் ரூபாய் 39 கோடி மதிப்பீட்டில் முத்தமிழறிஞர் கலைஞர் அவர்களுக்கு நினைவிடம் அமைத்தல் - ஆணை வெளியிடப்படுகிறது.

தமிழ் வளர்ச்சி மற்றும் செய்தி (நினைவகங்கள்)த் துறை

அரசு ஆணை (நிலை) எண்.144

நாள்.08.11.2021

திருவள்ளூர் ஆண்டு 2052

பிலவ வருடம், ஜப்பசி -22ம் நாள்

படிக்கப்பட்டவை:

1. மாண்புமிகு முதலமைச்சர் அவர்களின் அறிவிப்பு, நாள் 24.08.2021.
2. தலைமைச் செயலாளர் அவர்கள் தலைமையில் நடைபெற்ற 28.09.2021 நாளிட்ட ஆய்வுக் கூட்டத்தின் கூட்ட நடவடிக்கைக் குறிப்பு.
3. அரசு நேர்முகக் கடித எண் 11988/நினைவகங்கள்/ 2021, நாள் 29.09.2021.

ஆணை:

சட்டமன்றப் பேரவை விதி எண் 110-ன் கீழ், 24.08.2021 அன்று, மாண்புமிகு முதலமைச்சர் அவர்கள், "தமிழினத் தலைவர் கலைஞர் அவர்கள் ஆற்றிய அரும்பணிகளைப் போற்றும் விதமாக, அவரது வாழ்வின் சாதனைகளை, சித்தனைகளை மக்களும், வருங்காலத் தலைமுறையும் அறியக்கூடிய வகையில், நவீன விளக்கப் படங்களுடன் சென்னை, காமராஜர் சாலை, அண்ணா நினைவிட வளாகத்தில் 2.21 ஏக்கர் பரப்பளவில் ரூபாய் 39 கோடி மதிப்பீட்டில் முத்தமிழறிஞர் கலைஞர் அவர்களுக்கு நினைவிடம் அமைக்கப்படும்" என அறிவித்துள்ளார்கள்.

மேலே உள்ள பரதநாகப் பாடிக்கப்பட்ட ஆய்வுக் கட்டு நடவடிக்கைக் குழுவில் மான்முக்கு முதலமைச்சர் அலுவலகத்தின் மேற்கண்ட அறிவிப்பினை செயல்படுத்தி உறுவாக, ஆய்வுக் கட்டத்தில் வழங்கப்பட்ட கீழ்க்கண்ட அறிவுரைகளின் கீழ் தக்க நடவடிக்கை மேற்கொள்ளுமாறு மேலே முன்னராவதாகப் பாடிக்கப்பட்ட. கடிதத்தில், பொதுப்பணித் துறையின் அரசு கட்டுதல் தலைமைச் செயலாளர், நகராட்சி நிருவாகம் மற்றும் குடிநீர் வழங்கல் துறையின் அரசு கட்டுதல் தலைமைச் செயலாளர், கற்றுச் சூழல், காவநிலை மாற்றம் மற்றும் வனத் துறையின் அரசு முதன்மைச் செயலாளர், வீட்டு வசதி மற்றும் நகர்ப்புற வளர்ச்சித் துறையின் அரசு முதன்மைச் செயலாளர், சென்னை மாவட்ட ஆட்சித் தலைவர் மற்றும் சட்டத் துறை செயலாளர் ஆகியோரிடம் கேட்டுக் கொள்ளப்பட்டன.

- பெருநகர சென்னை மாநகராட்சி - முத்தமிழ் அறிஞர் கலைஞர் அவர்களின் திருமேனியை அடக்கம் செய்வதற்கான அனுமதி வழங்கி, தீர்மானம் வழங்கப்பட்டுள்ள நிலையில், இதற்கான உரிமம் வழங்க நடவடிக்கை எடுத்தல்.
- சென்னை பெருநகர வளர்ச்சிக் குழுவும் - மேற்கண்ட நினைவிடக் கட்டுமானத்திற்கான வளர்ச்சித் திட்டம் சென்னை பெருநகர வளர்ச்சிக் குழுமத்திலிருந்து நவர் ஊரமைப்பு இயக்க திட்ட சட்டம் 1971, பிரிவு 56-ன்படி அரசுக்கு வழங்கப்பட வேண்டும்.
- கற்றுச்சூழல், காவநிலை மாற்றம் மற்றும் வனத்துறையின் கட்டுப்பாட்டின் கீழ் இயங்கும் தமிழ்நாடு கடலோர மண்டல மேலாண்மை ஆணையம் -
 - (i) நினைவிடம் அமைக்க தேர்வு செய்யப்பட்டுள்ள இடம் கடலோர ஒழுங்குமுறை மண்டலம்-II-க்கு உட்பட்டதா என உறுதிப்படுத்துதல். மேலும் விதிமுறைப்படி உள்ளது என அறிக்கை அளித்தல்.
 - (ii) கடலோர ஒழுங்குமுறை மண்டல அறிவிப்பு 2011-இன் கடலோர ஒழுங்குமுறை மண்டலம் II (i)-இன் படி, கடலோர ஒழுங்குமுறை மண்டலம்-II பகுதிகளில், கட்டப்படும் கட்டடங்கள் ஏற்கனவே கட்டப்பட்ட கட்டடங்கள் அல்லது சாலைமையொட்டி அமைய வேண்டும் என தெரிவிக்கப்பட்டுள்ளது அந்த வகையில், முத்தமிழ் அறிஞர் கலைஞர் அவர்களின் உடல் அடக்கம் செய்யப்பட்ட இடம் பேரறிஞர் அண்ணா நினைவிடத்தின் தற்போதைய கட்டமைப்புகளுக்கு உள்ளதா என்பதை உறுதி செய்ய வேண்டும்.
- சென்னை மாவட்ட ஆட்சித் தலைவர் - பேரறிஞர் அண்ணா நினைவிடத்தை விரிவுபடுத்தி முன்னுறை அனுமதி அளிக்கப்பட்டுள்ளது. அவ்விடத்தில் முத்தமிழ் அறிஞர் கலைஞர் அவர்களுக்கு நினைவிடம் அமைப்பது தொடர்பாக தேவையான ஒத்துழைப்பு நல்குதல்.

4 மேலே பத்தி 3-இல் வெளியிடப்பட்ட ஆணையினைத் தொடர்ந்து, மேலே பத்தி 2-இல் உள்ள சட்ட நடவடிக்கைக் குறிப்பில் பல துறைகளுக்கு வழங்கப்பட்ட அறிவுரைகளை உறுதி செய்து கொண்டு மேற்படி நினைவிடம் அமைக்கும் பணியினை சட்ட விதிகளை பின்பற்றி மேற்கொள்ளுமாறு பொதுப்பணித்துறையின் முன்மை தலைமைப் பொறியாளர் (கட்டடங்கள்) அவர்கள் கேட்டுக் கொள்ளப்படுகிறது. மேலும், மேலே பத்தி 2-இல் உள்ள சட்ட நடவடிக்கைக் குறிப்பில் அறிவுறுத்தப்பட்ட அறிவுரைகளின் அடிப்படையில், சம்மந்தப்பட்ட துறைகளிடமிருந்து முன்மொழிவுகளைப் பெற்று அரசுக்கு கருத்துரு சமர்ப்பிக்குமாறு செய்தி மக்கள் தொடர்புத் துறையின் இயக்குநர் அவர்கள் இதன் மூலம் அறிவுறுத்தப்படுகிறது.

மகேசன் காசிராஜன்,
அரசு செயலாளர்

የፊደራል ሪፖርት/ጥያቄ ማስፈጸሚያ


 8/11/20
 இயக்குநர் அலுவலர்